[क्रम्बस महोस्य]

जहा तक धापका एतराज वा वह गुंधा सन्द पर पा, प्रिवितेज स्रोजन गुंधा सन्द पर वा । (व्यवसाम) भाष सुनते क्यो नहीं है ?

So far as the word 'goonda' is concerned, he has completely denied it. Now the other word that is deft is 'goondai'. I have told you a number of times that I am going to examine the meaning of it. If it means 'goonda', you will be allowed.

SHRI VASANT SATHE: Then reserve your ruling, examine it and give it on Monday.

MR. SPEAKFR Shri Dharam Bir Sinha.

13.47 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF REGISTRAR OF NEWS-PAPERS, STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK). On behalf of Shri Dharam Bir Sinha. I beg to lay on the Table—

- (I) A copy of the Annual Report (Part 1) of the Registrar of Newspapers for India on Press in India, 1972.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placed in Library See No. Lt.-4942/73]

ANNUAL REPORTS OF GARDEN REACH WORKSHOPS, MAZAGON DOCK, GOA SHIP-YARD FOR 1971-72, NOTIFICATION UNDER INDIAN SOLDIERS (LITIGATION) ACT, 1925 AND NAVY (AMDT.) REGULATIONS UNDER NAVY ACT, 1957.

SHRI J. B. PATNAIK: I beg to lay on the Table-

(1) A copy each of the following outers (Hindi and English versions)

- under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) Annual Report of the Carden Reach Workshops Limited, Calcutta. for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4943/73].
- (b) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. Sec No. LT-4944/73]
- (c) Annual Report of the Goa Ship-yard I imited, Vasco-da-Gama, Goa, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. 1.T-4945].
- (2) A copy of Notification No. S.R.O. 77 (Hindi and English versions) published in (razette of India dated the 7th April, 1973 issued under section 3 of the Indian Soldiers (Litigation) Act, 1925. [Placed in Library. See No. LT-4946[73]
- (3) A copy of the Navy (Prescribed Officers) (Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 80 in Gazette of India dated the 14th April, 1973, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-4947/73]

(Interruptions)

MR. SPEAKER: As for the meaning of the word 'goondai', I am keeping the decision open so far as 'goondai' is concerned. I have given my ruling on 'goonda'.

REVIEW & ANNUAL REPORT OF MYSORE IRON & STEEL LTD. FOR 1971-72.

THE DEPUTY MINISTER IN THE following MINISTRY OF STEEL AND MINES versions) (SHRI SUBODH HANSDA): I beg to

lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Mysore Iron and Steel Limited, Bhadravati, for the vear 1971-72.
- (2) Annual Report of the Myvore Iron and Steel Limited, Bhadravatt, for the year 1971-72 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See. No. I T-4948/73]

13.48 hrs.

RI. QUESTION OF PRIVILEGI--contd

भी स्नति भूषण (र्वाक्षण दिल्मी) इडियन एक्सप्रैम में जा गटा जब्द छ्या है उसके बारे म भाषका क्या एहना है ? (व्यवधान)

MR SPEAKER When facts are denied, it cannot be a subject-matter of a privilege motion.

THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI RAGHU RAMAIAH): Now, apart from any distinction between the words gwonda and gwondai, I submit that you must realise that the motion is against the Indian Express also, the editor and publisher. (Interruptions) Please listen. I do not know whether he has written to you denying these words.

MR. SPEAKER. I have said I am examining this matter.

SHRI RAGHU RAMAIAH. I submit that there can be no ruling on that until you hear from the editor; whether he has said it, or what he has to say, because, whatever Shri Madhu I imaye has said, it is in cold print. (Interruptions)

Now, the motion is against the editor and the publisher of the *Indian Express*. That is the first thing. Secondly, I am glad you said that you are not closing the issue, the motion even as regards Shri Madhu Limaye, because you want to satisfy yourself as to the word used, goonda and goondai. So, keep it open in both these respects, and then we will see.

MR. SPFAKER: I have said one thing and I must repeat it again I have given my ruling. My ruling is, we have been following it in the past—that when the facts are denied in this House, there is no privilege motion on that. So far as the word goondal is concerned, we will examine whether it means anything bad. I will examine it.

श्री बी० पी० सीर्ष (हापुड) मधु लिसये जी ने गकरार किया है कि उन्होंने यह नहीं कहा है लिकन इडियन गक्सप्रेम में इन्बर्टेड कामाव में यह दिया है। उसको भी श्रीप छोड दीजिए लेकिन यहा पर इस सदन के एक मानतीय सबस्य है जिन्हाने वहा है कि हमने खुर मुना है इस बात का नो उसमें भाप कैसे इनकार करेंगे ? (स्ववधान)

मेरा व्यवस्था का प्रश्न है। यहां मधु जी ने यह कहा कि उन्होंने गृन्दा" सन्द का इस्लेमाल नहीं किया, वह दूसरी चीज है देखा जायगा, इंडियन ऐक्सप्रेस में जा छ्या है उस को भी बाद में देखा जायगा।

श्राध्यक्ष महोदय हम पेरर को लिख रहं है।

भी बी० पी० मौर्द : लेकिन प्रवर मधु लिसये जी यह नहने हैं कि उन्होंने नहीं कहा तो यहा पर एक माननीय सदस्य बैठे हुए हैं जिन्होंने कहा है कि उन्होंने स्वय सधु जी को चौपाटी पर इस शब्द को कहते हुए सुना है ! इनिवर्षे इस पर प्राप धामानी से व्यवस्था नहीं दे पार्थेंचे !

SHRI C. M. STEPHEN: I am not contesting any ruling that you have given; the ruling to the extent it goes is acceptable and we submit to that. But the question is this. I am only clarifying the posttion. Mr. Unnikrishnan has given notice